

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

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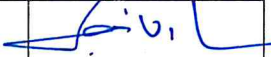
PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP No.15/241/242/HDB/2016
NAME OF THE COMPANY	Sri Sai Annapurna Packaging (India) Pvt Ltd
NAME OF THE PETITIONER(S)	Vemuri Krishna Prasad
NAME OF THE RESPONDENT(S)	Sri Sai Annapurna Packaging (India) Pvt Ltd & (07) Others
UNDER SECTION	241/242

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. H Arvindh Pandian Sr Advocate for Sai Vihari	Counsel for Petitioner	9010613275	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
R. Raghunandan Rao G. Bhupesh R1-4	Sr. Adv Advocate	9966622805	

ORDER

Heard. Shri P.H.Arvindh Pandian, Sr. Counsel along with TVP Sai Vihari, Learned Counsels for Petitioner; Shri R.Raghunandan Rao, Sr Counsel along with Shri G.Bhupesh for Respondent No.1 to 4.

Both the Counsels submits that they are trying to settle the issue amicably between themselves and sought time for three weeks. Case is posted to 18.12.2017.


Member (T)


Member (J)

pc